

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) No Sir, there is no such proposal at present.

(b) Does not arise in view of (a) above.

Compulsory drafting of youth in defence services

2100. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has ever considered the compulsory drafting of youth, for at least two years, between the age of eighteen to twenty-five years to introduce a sense of discipline and respect for the nation;

(b) if so, the details thereof; and

(c) if not, the reasons for not framing policy for the compulsory drafting of youth in one of the wings of Indian Defence Forces depending upon their qualification and skill?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) to (c) No such proposal is under consideration.

Age relaxation for Defence personnel by UPSC

2101. SHRI PRASANNAACHARYA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Defence personnel of Army and Air Force, below officers rank are deprived of age relaxation provided by UPSC for Civil Services and Central Armed Police Forces exams as by the time they complete the initial period of engagement, the relaxed age limit is exhausted and if so, the remedial steps contemplated by the Government;

(b) whether there is any recruitment rule for the Tri-Services of the armed forces; and

(c) if so, the rule thereof and if not, the manner in which the recruitment is made in three wings of the armed forces?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) The policy on age relaxation applicable for ex-servicemen for